

Office Order No. /2020

Subject : Court and office adjournment of cases in view of declaration of Novel Corona Virus (COVID-19) as global pandemic by WHO.  
Reference : Office Order No. 67/2020.

In partial modification of Office Order No. 67/2020, I, Mahendra W. Chandwani, Principal Judge, City Civil Court and Sessions Judge in consultation with all the Judges, do hereby make following arrangements.

Extremely urgent matters which cannot wait beyond one week will be taken up by the Judges specifically assigned for taking urgent work. However, all the Civil and Sessions cases listed from 23.03.2020 to 31.03.2020 shall be adjourned as under :

Cases originally on Board	Cases adjourned to
23.03.2020	01.04.2020
24.03.2020	03.04.2020
26.03.2020	07.04.2020
27.03.2020	08.04.2020
28.03.2020	09.04.2020
30.03.2020	15.04.2020
31.03.2020	17.04.2020

In case if any Court on 23.03.2020 has adjourned their board, Party/Advocate should follow the date given by respective Court.

In case of urgent matter the concerned party or his lawyer is at liberty to mention the matter one day in advance before the concerned Court.

Date : 23.03.2020

(M. W. Chandwani)  
Principal Judge,  
City Civil & Sessions Court,  
Gr. Mumbai.

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1. All the Hon'ble Judges at Gr. Mumbai and Dindoshi.
2. The BAR Association at Gr. Mumbai and Dindoshi.
3. The PP and GP of State and Central Government at Gr. Mumbai and Dindoshi.